

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**O.A No. 3530/2017
M.A No. 3852/2018**

This the 17th day of September, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Pankaj Johri
(Scientific Assistant/F. Gr. B),
Late Raman Lal Johri,
Aged about 48 years,
R/o. 36, Seemant Vihar,
Kaushambi Ghaziabad,
Uttar Pradesh.

....Applicant

(By Advocate : Mr. Kripa Shankar Prasad)

Versus

1. Union of India,
Through Secretary,
Department of Atomic Energy
Govt. of India, Anushakti Bhawan
C.S.M. Marg,
Mumbai – 400 001.
2. Director, BARC and Chairman,
BRIT, Bhava Atomic Research Centre
Trombay, Mumbai.
3. Chief Executive
Board of Radiation & Isotope Technology
BRIT, BARC, Vashi Complex,
Sector-20, Navi Mumbai – 400 703
Maharashtra.
4. Officer-in-Charge
Regional Centre BRIT,
C/o. INMAS, Lucknow Road,
Delhi – 110 054.Respondents

(By Advocate : Mr. Vidhya Sagar for Mr. H. K. Gangwani)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :**

When this matter is taken up for hearing, learned counsel for applicant, on instructions, seeks leave of this Tribunal to withdraw the main O.A itself.

2. Accordingly, the O.A is dismissed as withdrawn. The M.A No. 3852/2018 also stands disposed of.

(Aradhana Johri)
Member (A)

(V. Ajay Kumar)
Member (J)

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